

allotted flats and only a few were left out;

(c) whether it was assured by a Government communication that specific numbers would be allotted to them in December, 1987 and thereafter physical possession would be handed over soon, but neither of which has been done yet; and

(d) if so, what are the reasons for delay in allotment and by when flats in Kishangarh would be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): - (a) Yes Sir.

(b) > 33 persons have been allotted and 32 are still to be allotted.

(c) and (d) No assurance was given but likely date of completion of the flats was given in December, 1987. The remaining 32 are likely to be allotted flats by the end of December, 1988.

Norms for appointment of Scientists in the Indian Council of Agricultural Research

3212. SHRI N. E. BALARAM: SHRJ GURUDAS DAS GUPTA-

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government's attention has been drawn to the news item which had appeared in the Patriot of March 3, 1988 to the effect that the norms for recruitment to the posts of Scientists in the ICAR were changed to favour certain persons; and

(b) if so, the details thereof and the action taken in this regard by Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE MINISTRY OF AGRICULTURE (SHRI HARI KRISHNA SHASTRI): (a) and (b) The news item in question has come to the notice of the

Government. The qualifications in respect of the managerial experience for the post of Project Director, Nuclear Research Laboratory, Indian Agricultural Research Institute (IARI) were relaxed uniformly by Agricultural Scientists Recruitment Board (ASRB) to bring a larger number of candidates into the zone of selection.

Illegal Construction on Banks of the Yamuna in Delhi

3213. SHRI KRISHNA KUMAR BIRLA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the press report which had appeared in the Indian Express dated the 19th February, 1988 regarding the illegal construction going on for the last three years on the banks of the Yamuna and the indifference of the Delhi Administration and the DDA to the reports made by the Executive Engineer, Agra Canal Headworks in this regard; and

(b) if so, what action has been taken/is proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) ! Yes. Sir.

(b) Notices for unauthorised construction under section 343/344 of the Delhi Municipal Act have been issued to the owners/builders for raising this unauthorised construction. Police action has been taken from time to time to stop unauthorised construction in the Pocket known as Batla House, Yamuna river bed, near Okhla Village. Further necessary action would be taken to demolish unauthorised constructions as and when these come to the notice of the enforcement agencies.